

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:279

ANSWERED ON:20.11.2001

FINANCIAL ASSISTANCE FOR WATERSHED DEVELOPMENT IN DROUGHT HIT AREAS

A.P. JITHENDER REDDY

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether the Government have received any proposals for seeking financial assistance for Watershed Development Programme, particularly in view of prevailing drought situation in the States;

(b) if so, the details thereof; State-wise especially from Andhra Pradesh; and

(c) the reaction of the Government thereto and the quantum of Central assistance proposed to be provided to the States for the programme?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUBHASH MAHARAIA)

(a), (b) & (c) The Department of Land Resources in the Ministry of Rural Development is implementing three main programmes namely Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) under the Guidelines for Watershed Development. Under IWDP, projects are prioritized in consultation with the State Governments in the beginning of the year. The projects are then sanctioned in favour of ZPs/DRDAs subject to the conformity to the Guidelines and availability of funds under the programme. The number of projects prioritised for sanction under IWDP during the year 2001-02 along with the tentative area allocated, State-wise including Andhra Pradesh are contained in the Annexure.

Under DPAP and DDP, the number of projects (each covering 500 hectares) is sanctioned and allocated to the ZPs/DRDAs for the pre-identified Development Blocks by the Department keeping in view eligibility of the States and their capability to utilise the funds. However, the watershed project villages are decided by the Zilla Panchayats/DRDAs. The allocation of central assistance during 2001-02 for these programmes is Rs. 430 crore for IWDP, Rs. 210 crore for DPAP and Rs. 160 crore for DDP.

Annexure referred to in reply to parts (a) to (c) of the Lok Sabha Unstarred Question No. 279 due for reply on 20.11.2001

The number of projects prioritised for sanction under IWDP during the year 2001-2002 along with the tentative allocated area, state-wise are given as under:

Sl.No.	Name of the State	No. of Projects	Tentative prioritised allocation of under IWDP area (in ha.)
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1.	Andhra Pradesh	9	50,000
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2.	Assam	9	50,000
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3.	Bihar	6	30,000
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4.	Chhatisgarh	7	30,000
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5.	Gujarat	7	30,000
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6.	Haryana	1	12,000
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7.	Himachal Pradesh	6	30,000
8.	Jammu & Kashmir	5	30,000
9.	Jharkhand	6	30,000
10.	Karnataka	10	40,000
11.	Kerala	3	12,000
12.	Madhya Pradesh	13	50,000
13.	Maharashtra	9	40,000
14.	Manipur	4	30,000
15.	Me2halaya	7	30,000
16.	Mizoram	4	30,000
17.	Nagaland	5	30,000
18.	Orissa	8	30,000
19.	Punjab	4	12,000
20.	Rajasthan	9	40,000
21.	Sikkim	2	10,000
22.	Tamil Nadu	8	40,000
23.	Tripura	4	20,000
24.	Uttar Pradesh	15	60,000
25.	Uttaranchal	6	30,000
	TOTAL	167	7,96,000